

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.429
IA/1384/ND/2022 IN IB/2694/ND/2019

IN THE MATTER OF:

Gupshup Technology India Pvt Ltd	...	Applicant
Versus		
Exclusife Technosoft Pvt Ltd	...	Respondent

Under Section 9 of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Rishabh Tripathi for R- 3 & 5, Adv. Siddharth Dutta, Adv. Neha Singh
For the RP	:	Adv. Ajay Kumar Jain, Adv. Sourit Arora

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **18.07.2024**

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)